Department of Legal Affairs F.No.21(673)/2014-IC Government of India

Shastri Bhawan, New D

Dated: 05.08.2

Office Order No. 87/2014

Subject: Designation of Central Public Information Officers (CPIOs) and First Appellate Authorities for the purpose of Right to Information Act, 2005, in Department of Legal Affairs-reg.

officers of Department of Legal Affairs as Central Public Information Officers(CPIOs) and First Appellate Authorities for the subject matters mention sub-section(1) of Section 5 and sub-section (1) of Section 19 of the Right to Information Act, 2005, the Competent Authority designates the follows: against each for the purpose of Right to Information Act, 2005. In supersession of this Department's Office Order No 82 dated 18.04.2013 issued under file of even No. and in exercise of powers conferre

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												R No. 413 D	Ph.No. 23383255	Sh. J.S. Mishra, ALA	CPIO	Name of Page 22 of	Name & Address of Link Officer of
											R.No. 422 A	Ph.No. 23071014	Srivastava, DLA	OH. 7.7.	Ch DV	CBIO	Link Officer of
cases before the Supreme court, High Courts, Tribunals,	behalf of Ministries/Departments for the conduct of	3. Engagement of Law Officers and other counsel on	behalf of Central Government.	some o the states for conducting litigation work on	District and Subordinate Courts and Consumer Forums in	court, High Courts, the Central Administrative Tribunals,	India, Central Government Counsel in the Supreme	Solicitor General and the Additional Solicitor General of	Appointments of the Attorney General of India, the	and Subordinate Courts.	Courts, the Central Administrative Tribunal and District		1. Litigation of the Government of illula and office	addition of the second	Indicial Section		Division
	8)										Room No. 406(D)	FII. 140. 230/0270	Ph No 23070248	Addl IA	Ms. Zoya Hadke	Authority	FIRST Appendie
													R No 408 -A	Ph.No. 2338 4836	Sh. T.N. Tiwari, AS	Appellate Authority	FILLY CHICCH CHANGE

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interview/interaction with the counsel.	10. Reviewing the performance as well as inclusion of	Matters in the year 2007.	Taking of Evidence Abroad in Civil and Commerical	Commercial Matters and also Hague Convention on	Judicial and Extra Judicial Documents in Civil or	9. The Hague Convention on the Service Abroad of	foreigners dying in India inte-state.	orders, and the administration of the estates of	decrees of Civil Courts, the enforcement of maintenance	the service of summons in civil suits, the execution of	8. Reciprocal arrangements with foreign countries for	299.	on behalf of President of India under Clause 1 of Article	7. Authorising officers to sign contracts and agreements	the Code of Civil Procedure, 1908	Government under Rule 1 of Order XXVII of Schedule I to	jurisdiction or in writ proceedings by or against Central	written statements in suits in any court of civil	authorizing various officers to sign and veify plaints and	6. Issuing statutory orders e.g. orders under GSR 167,	private parties.	various Departments of the Government of India and	5. Nomination of Arbitrators in disputes between the	of their terms and conditions for conducting cases.	4. Its functions also include formulation and settlement
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Dr. R.S. Shrinet, ALA Ph.No. 23386260 R.No. 415 C (A)	Sh. K. Ginkhan Thang, CPIO Ph.No. 422 A (A) R.No. 23384706			Sh. Y.K. Singh, ALA Ph.No. 23383255 R.No. 413 D		Smt. Poonam Suri, DLA Ph.No. 23388763 R.No. 433 A
Ms. Arti Chopra, ALA Ph.No. 23381116 R.No. 415 C (A)	Sh. Ravinder Kumar, DS, Admn.l Ph.No. 23384109 R.No. 418 A			Sh. Neeraj Rawat, ALA Ph.No. 23381116 R.No. 415 C (A)		Sh. R.K. Srivastava, DLA Ph.No. 23071014 R.No. 422 A
Advice A,B,C 1.Providing legal opinion to Ministries/Departments on various issues. 2. Deal with International Agreements. 3. Examination of Cabinet Notes and States Bills	RTI 1.Deals with RTI Applications and Appeals under RTI Act, 2005	Appeals under RTI Act, 2005. 4. Legal Education 5. Legal Profession	 Administration of the Advocates Act, 1961, the Advocates' Welfare Fund Act, 2001, National Tax Tribunals(NTT) Act, 2005, legal education and legal profession. Nodal Section related to RTI Applications and 	Implementation Cell 1.Processing reports of the Law Commission, laying them before the Parliament and also forwarding reports to the Ministries/Departments concerned for their examination/ implementation.	Notaries. 2. Handling the matters relating allegations of professional or other misconduct on the part of the Notaries. 3. Renewal of certificates of practice of notaries	Notary Section 1.Deals with examination/scrutiny of the Memorials/applications received from different states/Union Territories in the country and processing of these memorials for appointment of
Sh. S.K. Mohapatra, JS & LA Ph.No. 23384446 R.No. 407 A	Ph.No. 2338 4836 R.No. 408 -A	Sh TN Tiwari AS		Sh. T.N. Tiwari, AS Ph.No. 2338 4836 R.No. 408 -A		Ms. Zoya Hadke Addl. LA Ph. No. 23070248 Room No. 406(D)
Sh. D. Bhardwaj, JS & LA Ph.No. 23384101 R.No. 411 A	Ph.No. 23384204 R.No. 409 A	Dr. S.S Chahar, AS		Dr. S.S Chahar, AS Ph.No. 23384204 R.No. 409 A		Sh. T.N. Tiwari, AS Ph.No. 2338 4836 R.No. 408 -A

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Section.	dealt with by the section. 10. Budgetary matters relating to Admn.I(LA)	programmes. 8. All matters relating to the Indian Legal Service. 9. All Parliament Questions relating to the subjects	foreign countries/organizations under different	London under the Colombo Plan. 7 All matters relating to assignment of officers to	deputation of ILS officers to legal officers cours in	of the interview Boards. 6. All matters relating to the work pertaining to	5.Nomiantion of ILs officers as Arbitrators/Wempers	Ministries/Departments.	groups etc. constituted by different	4. Nomination of ILS officers on various committees/	Section in the department of Legal Affairs.	3.Framing/Review of Recruitment rules for various posts (other than CSS/CSSS/CSCS) dealt with by the	section	(other than CSS/CSSS/CSCS) dealt with by the	Madras/Bangalore(other than CS/CSS/CSS).	Secretariats, Bombay/Calcutta/	the Department of Legal Affairs including Branch	of officers gazette and non gazette establishment of	transfers, declaration of home town etc. in respects	and antecedents, medical examination, postings,	confirmation,/extension/verification of character	appointment/ cleardice of the probation in the appointment, cleardice of the probation, of officers and staff dealt with by the section,	1.All establishment matters like recruitment,	Admn-1 & Vigilance Section	from legal angles.
																						R.No. 411 A	Ph.No. 23384101	IS & IA	Sh D Rhardwai.
																						R.No. 407 A	Ph.No. 23384446	JS & LA	Sh. S.K. Mohapatra,

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8			- T		15"												R.No. 410 D	Ph.No. 23389127	SN	Smt. Asha Sota,													
6. CGSH cards, Medical permission and claim, all	5.Security arrangement, I/Card, car label etc.	rooms of Main Sectt., ATFE, AG, SG & ASG officer.	AC purchase and repair/renovations and cleaning of	4. Entertainment charges, furnitures, electric work,	machine/fax, Key telephone system TV etc.	office i.e. stationery/computers/photocopy	3. All matters regarding maintenance/running of	and festival advance.	Insurance Scheme, HBA, Motor Car/Scooter advance	2. All matters regarding GPF, government Employees	employees.	Legal Affairs, sanction of leave to Group D	Casual worker and contract labour in Department of	Section and Legislative Department. Engagement of	Kolkata, Chennai and Bangalore, Central Agency	Affairs including Branch Secretariats Mumbai,	I/V(now MTS) Staff of the Department of Legal	appointment/ promotion/MACP/Pay fixation of class	1.General Administration- all matters regarding	Admn-II	2. Maintenance of property returns.	Affairs and Legislative Department.	1.All Vigilance work relating to department of Legal	Vigilance Unit	staff.	Legal Affairs) in respect of all officers except Group d	15. Recording of Confidential reports(Department of	operation.	14. Grant of personal pay on account of sterilization	13. Matter relating to DFPF.	to be supplied to Pay Commission when required.	12. Coordinating the work relating to the materials	11. Miscellaneous establishment matters.
					2												R.No. 406 A(A)	Ph.No. 23387806	JS & LA	Sh. Suresh Chandra,													
																	R.No. 411 A	Ph.No. 23384101	JS & LA	Sh. D. Bhardwaj,													

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			R.No. 410 D	Smt. Asha Sota, US	Sh. D. Choudhury US Ph.No. 23383051 R.No. 417 D	
			Ph.No. 23389127 R.No. 410 D	Sh. Anil Kumar Joshi, DS	Sh. Ravinder Kumar, DS Ph.No. 23384109 R.No. 418 A	
10. Compassionate appointments11. Engagement of Data Entry Operators12. SiU, PMO's 15-point programme13. Pay fixation of ILS officers.	M/o Law and Justice. 7. Courts cases 8. Miscellaneous references from other Ministries/ Departments/Sections of this Ministry. 9. Appointments in Minister's Staff.	Secretariat. 4. RTI matters. 5. Pay fixation of officers/officials posted in Branch Secretariat. 6. Compilation of information for annual report of	GCS(Cash Officer, Accountant) Cadres. 2. Pension cases of officers/officials in Main Secretariat 3. Maintenance of Service Books of officers/officials of ILS, CSS, CSSS, CSCS, CSOLS and GCS in Main	5. Foreign Deputations 6.Permanent Standing Committee Admn –IV 1.Cadre management of CSS, CSSS, CSCS, CSOLS and	Admn-III 1.ITAT matters 2.Court cases related to ITAT 3.RTI matter – ITAT, NALSA, ATFF 4.Law Commission	kinds of work Directorate Estate, NOC, Central Sectt. Library Cards, etc. 7. Travel of Officers and staff by air. 8. Deployment and Maintenance of Staff Car. 9. All work relating to Biometric system.
			R.No. 406 A(A)	Sh. Suresh Chandra, JS & LA	Sh. D. Bhardwaj, JS & LA Ph.No. 23384101 R.No. 411 A	
			R.No. 411 A	Sh. D. Bhardwaj, JS & LA	Sh. S.K. Monapatra, JS & LA Ph.No. 23384446 R.No. 407 A	

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				R.No. 410 D	Ph.No. 23389127	Sh. Anil Kumar Joshi,	R.No. 23384706	Sh. K. Ginkhan Thang, CPIO						(R.No. 413 D	Ph.No. 23383255	Sh VK Singh, ALA
				1.140	Ph.No. 23389127	Smt. Asha Sota, US	R.No. 418 A	Kumar, DS							R.No. 23381116 Ph. No. 415(C) A	ALA	Sh. Neeraj Rawat,
count with IAC in respect of all invoice issued for the journeys booked for and perforamced by the	transfer Ta advance bill etc. in respect of non- gazetted and gazette staff. 5. Preparation of air passage bills and settlement of a	fiz. Motor car, medical reimbursement, GPF, leave salary, house building etc. 4, Preparation of TA, TA advance LTC, LTC advance,	Pension, gratuity, communication of pension, scooter advance applications etc. 3. Preparatin of miscellaneious bills of gazette officers	staff viz, OTA GPF, Tution Fee, HRA, House building, Medical reimbursement, Night duty allowance,	gazette and non-gazetted staff. 2. Preparation of miscellaneous bills of non-gazetted	Cash Section 1.Preparation of pay bills and supplementary bills of	2.RTI matters	1. Disposal of public grievances and online public grievance matters	8. Research Work through diffile software.	7. Secretariat work etc.	6. Legal Reference work.	5.Legal Research work.	3. Issue & Return of books. A Documentation of Legal materials.	etc.	2. Periodicals-subscription, registration, circulation	k, Accessioning,	Library & Research Section
					R.No. 406 A(A)	Sh. Suresn Chandra, JS & LA	R.No. 406 A(A)	JS & LA Ph.No. 23387806	Sh. Suresh Chandra,						R.No. 407 A	JS & LA Ph No. 23384446	SII. S.N. Monapana,
	3 y				R.No. 411 A	JS & LA	R.No. 411 A	JS & LA Ph.No. 23384101	Sh. D. Bhardwaj,						R.No. 411 A	JS & LA Ph.No. 23384101	100

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		Ph.No. 23387438	Sh. P.K. Behera, DLA		R.No. 435 A	Ph.No. 23385383	Sh. Vijay Sirigii Meena. DD	Cinch												10 m										
	R.No. 413 D	Ph.No. 23383255	Sh. J.S. Mishra,	Room No. 435A	23385383	Ph. No.	AD	ch A K Chawla		4												2								
2.Litigation work in District Courts/Consumer forums/	India except for Railways and Income Tax	behalf of all the Ministties/Departments of Govt. of	Litigation (HC)/CAT Cell/Litigation (LC) 1. Handle the Litigation work in Delhi high Court on		department.	2.Implementing official language policy in the	1.Translation from Hindi to English and vice-versa.	Hindi Section	14 Budget matters	13. RTI matters.	Ministries/Departments.	officers and staff transferred to other	12. Preparation of last pay certificats in respect of	regarding missing crudities of GPF with other officers.	statements/pass books and correspondence	interest on GPF, supply of annual GPF	matters connected with this viz. calculation of	members in the Main Secretariat and all allied	11. Maintenance of GPF advance of officers and staff	register, recovery register, contingent register etc.	authority register, bills register, undisbursed amount	10. Maintenance and preparation of acquittance rolls	9. Maintenance of cash book.	etc.	8. Preparation of requisition for bank drafts, challans	above bills to the persons entitled to receive it.	7. Disbursement of money drawn in respect of the	administration of Department of Legal Affairs	hospitality and publications etc. under the control of	expendes, other charges, wages, grant in aid,
		R.No. 408 -A	Ph.No. 2338 4836	Ch T N Timori AC		R.No. 408 -A	Ph.No. 2338 4836	Sh. T.N. Tiwari, AS																						
		R.No. 409 A	Ph.No. 23384204	Dr S S Chahar, AS		R.NO. 403 A	Ph.No. 23384204	Dr. S.S Chahar, AS			22	272										70.7								

nayments at the prescribed rates	3. Fee bills of counsels are scrutinized and making	Railways and Income Tax Departments.	Ministties/Departments of Govt. of India except for	Tribunals in Delhi/New Delhi on on behalf of all the

officer holding the additional charge of the officer designated as CPIO or 1st Appellate Authority will perform the duties of concerned designated officer CPIO or first Appellate Authority, as the case may be, in accordance with the provisions of the RTI Act. Where no link officer has been designated officer immediate junior to him/her shall be CPIO in all such cases till a new officer assumes charge on regular basis or the work is assigned to anc In case of absence of a designated officer due to his/her proceeding on leave, transfer or any other reason, the concerned link officer or

Joint Secretary & Legal Ad

(Suresh Chai

Distribution